

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
**CONTEMPT PETITION NO.060/00060/2015 IN
ORIGINAL APPLICATION NO.304/HR/2012**

Chandigarh, this the 1ST day of August, 2018

...
**CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MS. AJANTA DAYALAN, MEMBER (A)**

...

1. MES No. 366102, Ashok Kumar, FGM (Retd0 Aged 62 years, R/o Plot No. 65/96, Topkhana Prade, near Mandir, Ambala Cantt.
2. MES No. 364225 Jai Parkash, H. No. 641, Ram Kishan Colony, Ram Bagh Road, Ambala Cantt.
3. MES No. 365167 Surjit Singh, H. No. 223, Papar Wali Gali No. 13, village Dalipgarh, PO Babyal, Distt. Ambala.

....Petitioners

(Present: Mr. Shailendra Sharma, Advocate)

Versus

1. R.P. Mathur, Secretary, Ministry of Defence, New Delhi.
2. Lt. Gen. J. Sikand, Engineer in Chief, Ministry of Defence, Army HQ, New Delhi.
3. Maj. Gen. R.K. Bassi, Chief Engineer, Western Command, Chandimandir, Distt. Panchkula.
4. Sh. D.P. Singh, IDSE commander Works Engineer, Ambala Cantt.
5. Sh. S. Srinivasa Rao, Garrison Engineer (AF) Ambala Cantt.

Respondents

(Present: Mr. A.K. Sharma, Advocate)

**ORDER (Oral)
SANJEEV KAUSHIK, MEMBER (J)**

1. Heard learned counsel for the parties.
2. Sh. A.K. Sharma, learned counsel for the respondents apprised this court that the orders of this Court were initially challenged before the Jurisdictional High Court and then before the Hon'ble Supreme Court, by filing an SLP, which has been dismissed on 23.07.2018. He further submitted that immediately after the dismissal of the CP, the matter was referred to the higher authority for grant of the relevant benefits to the petitioner, as per

the orders of this Court, and in turn, the matter has further been forwarded to the Ministry of Finance on 27.07.2018. He, on the basis of the above factual position, requests for grant two months time, to comply with the order of this Court.

3. Considering that the SLP in this case has been dismissed recently on 23.07.2018 and the respondents have immediately taken steps to grant the benefits to the petitioners, we are of the view that there is no willful disobedience of the order of this Court, on their part. Therefore, the CP is closed, at this stage. Notices stand discharged.

4. It is made clear that if the respondents do not comply with the order and grant the relevant benefit to the petitioners within a period of two months, the petitioners would be at liberty to get this CP revived.

(AJANTA DAYALAN)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

Dated: 01.08.2018

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